



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Jammu.

No: - LD(Estt)2017/Notices
Dated: - 28.12.2018.

Circular

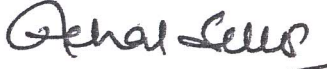
Rule 52 of the Jammu and Kashmir Government Business Rules reads as under:-

“(1) All Administrative Departments shall consult the Department of Law, Justice and Parliamentary Affairs on:-

- a) The construction of Statutes, Acts, Regulations and Statutory Rules, Orders and notifications;*
- b) any general legal principles arising out of any case;*
- c) the Institution or withdrawal of any prosecution at the instance of any administrative department; and*
- d) Preparation of important contracts entered into by the Government.*

(2) Every such reference shall be accompanied by an accurate statement of the facts of the case and the point or points on which the advice of the Department of Law, Justice and Parliamentary Affairs is desired.

All Administrative Secretaries are enjoined upon to forward the references to law department strictly in accordance with the aforesaid rule after seeking the prior approval of Competent Authority i.e Hon'ble Advisor In charge. For vetting of any draft Bill/Rule/Notification/Agreement the soft copy may also be furnished on email of law department i.e law-jk@nic.in.



(Achal Sethi)

Secretary to Government

Copy to the :-

- 1.All Financial Commissioners.
- 2.All Principal Secretaries/Commissioners/Secretaries to Government Department.
- 3.OSDs to Advisors (K),(G),and (S).
- 4.Private Secretary to Chief Secretary, J&K.
- 5.Incharge, Website Section,
- 6.Office Copy.